

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 2nd September, 2016 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 16 of 2016

A Bill to amend the Tamil Nadu Music and Fine Arts University Act, 2013.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Music and Fine Arts University (Amendment) Act, 2016.

Short title and commencement

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 11 of the Tamil Nadu Music and Fine Arts University Act, 2013 (hereinafter referred to as the principal Act), in sub-section (2), for the expression "The nominee of the Government", the expression "The nominee of the Chancellor" shall be substituted.

Amendment of section 11

3. In section 13 of the principal Act, in sub-section (1), for clause (a), the following clause shall be substituted, namely:—

Amendment of section 13

"(a) The holder of the post of Registrar shall be a person not lower in rank than that of a Professor of the University. If no Professor of the University is available, then, an Associate Professor of the University or college or an officer of the Government not lower in rank than that of the Deputy Secretary to Government may be appointed as Registrar;".

4. In section 19 of the principal Act, in sub-section (2), under the heading "Class II – Other Members", after item (d), the following item shall be added, namely:—

Amendment of section 19

"(e) Two Principals nominated by the Vice-Chancellor from among the affiliated colleges other than the colleges specified in the Schedule."

5. In section 22 of the principal Act, in sub-section (1), under the heading "Class I – Ex-officio Members", after item (g), the following item shall be added, namely:—

Amendment of section 22

"(h) Principal of Kalaikaveri Fine Arts College, Tiruchirappalli."

6. In section 55 of the principal Act,—

Amendment of section 55

(1) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) Subject to the provisions of sub-sections (2) to (6), the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923), the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965) and the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982) (hereafter in this section referred to as the University Acts) shall, with effect on and from the appointed date, cease to apply in respect of colleges specified in the Schedule.

Explanation—For the purpose of sub-section (1), "appointed date" means,—

(a) in so far as it relates to the colleges specified in Part-I of the Schedule, the date appointed under sub-section (4) of section 1;

(b) in so far as it relates to the colleges specified in Part-II of the Schedule, the date of commencement of the Tamil Nadu Music and Fine Arts University (Amendment) Act, 2016 ”;

(2) in sub-section (4), for the expression, “Chennai University, Bharathidasan University”, occurring in six places, the expression “Chennai University, Madurai-Kamaraj University or Bharathidasan University” shall be substituted;

(3) in sub-section (5), for the expression, “Chennai University and Bharathidasan University” occurring in two places, the expression “Chennai University, Madurai-Kamaraj University and Bharathidasan University” shall be substituted;

Omission of
section 57

7. Section 57 of the principal Act shall be omitted.

Substitution of
Schedule.

8. For the Schedule, the following Schedule shall be substituted, namely:—

‘THE SCHEDULE

(See sections 1 (3), 6 and 55)

PART - I

1. Tamil Nadu Government Music College, Chennai.
2. Tamil Nadu Government Music College, Madurai.
3. Tamil Nadu Government Music College, Tiruvaiyaru.
4. Tamil Nadu Government Music College, Coimbatore.
5. Government Fine Arts College, Chennai.
6. Government Fine Arts College, Kumbakonam.
7. Government College for Architecture and Sculpture, Mamallapuram.
8. Kalaikaveri Fine Arts College, Tiruchirappalli.

PART - II

1. Tamil IsaiKalloori, Raja Annamalai Mandram, Chennai.
2. Sathguru Sangeetha Vidyalayam, Madurai.”.

STATEMENT OF OBJECTS AND REASONS

For the development of music and fine arts in the State of Tamil Nadu, the Tamil Nadu Music and Fine Arts University Act, 2013 (Tamil Nadu Act 30 of 2013) was enacted to establish the Tamil Nadu Music and Fine Arts University. In order to give representation to the colleges affiliated to the Tamil Nadu Music and Fine Arts University in the Syndicate and Academic Council of that University and to transfer two colleges affiliated to other Universities to the Tamil Nadu Music and Fine Arts University, it is proposed to amend the said Tamil Nadu Act 30 of 2013. Accordingly, the Government have decided to amend the said Act for the above purpose.

2. The Bill seeks to give effect to the above decision.

SEVOOR S.RAMACHANDRAN,
*Minister for Hindu Religious and
Charitable Endowments Department.*

A.M.P. JAMALUDEEN,
Secretary.